

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-211
IB-22(ND)/2018

IN THE MATTER OF:
Oriental Bank of Commerce
Vs.
Shekhar Resorts Ltd. & Ors.

...APPLICANT

....RESPONDENT

SECTION
U/s 7 IBC code 2016

Order delivered on 13.01.2020

CORAM:
SHRI. CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Applicant

: Mr. Abhishek Anand, Mr. Mohak Sharma, Mr. Rishub Kapoor,
Advocates for RP

For the Respondent

: Mr. Virender Ganda, Sr. Advocate, Mr. Rakesh Kumar, Mr.
Ankit Sharma, Mr. Anand, Mr. Ayan and Mr. Aashish Khatter,
Mr. G.P. Madaan Advocates

For the Intervener

:

ORDER

Counsel for the Resolution Professional along with Counsel for the Resolution Applicant is present. At this stage, the Counsel for the suspended Board of directors has caused appearance and submitted that at Point No.13.4 of the Resolution Plan, it is mentioned that a Letter is given by the RBL Bank Limited for providing INR 126 Crores, which is not on the file. The Counsel for the RP may place the said letter on the file by providing a copy to the Counsel for the suspended Board of directors, who may give the response to the same during the course of final hearing of the Resolution Plan.

In case any other Annexure is missing, the same may also be placed on file by the Counsel for the RP. The matter is posted for making final submissions.

Put up 22.1.2020.

(CH. MOHD. SHARIEF TARIQ)
MEMBER (J)

Surjit